(d) if so. the details thereof:

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): (a) to (d) As per the provisions of the Mines and Minerals (Development and Regulation) (MMDR) Act. 1957 and rules made there under, the State Governments grant the mineral concessions for the minerals located within their respective boundaries. So far, 64 mineral blocks have been auctioned by the Stales. As per the information provided by the respective State Governments, 126 mineral blocks are proposed to he auctioned by States in the current year:

Sl.No	. State	Blocks in pipeline for auction		
1	Andhra Pradesh	17 Blocks (9 Limestone, 4 Manganese, 1 Iron Ore, 1 Copper, 1 Gold, 1 Lead)		
2	Chhattisgarh	11 Blocks (7 Bauxite, 4 Limestone)		
3	Gujarat	11 Limestone and Bauxite Blocks		
4	Jharkhand	26 Blocks (11 Bauxite, 5 Graphite, 3 Manganese, 2 Limestone, 2 Emerald, 1 Copper, 1 Dolomite, Limestone and Dolomite)		
5	Karnataka	14 Blocks (8 Iron Ore, 6 Limestone)		
6	Odisha	39 Blocks (15 Iron Ore, 10 Manganese, 5 Bauxite, 4 Graphite, 3 Limestone, 1 Iron and Manganese, 1 Limestone and Dolomite)		
7	Rajasthan	8 Blocks (7 Limestone, 1 Copper and Gold)		
	Total	126 Blocks (31 Limestone, 24 Iron Ore, 23 Bauxite, 17 Manganese, 11 Limestone and Bauxite, 9 Graphite, 2 Copper, 2 Emerald, 2 Limestone and Dolomite, 1 Gold, 1 Lead, 1 Dolomite, 1 Copper and Gold, 1 Iron and Manganese)		

Revision of rates of royalty for major minerals

3277. SHRI NARENDRA KUMAR SWAIN: Will the Minister of MINES be pleased to state: whether the Ministry will revise the royalty for major minerals, including Iron Ore, as the same was due for revision in September, 2017, as Odisha being a mining rich State, depends heavily on royalty on Iron Ore and also loses heavily, towards mining revenue due to periodic non-revision of royalty on major minerals, including Iron Ore?

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): The Mines and Minerals (Development and Regulation) Act, 1957 stipulates that the Central Government may, by notification in the Official Gazette, amend the Rates of royalty for major minerals provided that the rate of royalty shall not be enhanced more than once during any period of three years. The Ministry of Mines, has constituted a Study Group to revise the rates of royally and dead rent for minerals (other than coal, lignite, sand for stowing, and minor minerals).

Funding of voluntary organisations

3278. DR. AMEE YAJNIK: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Government has any details of voluntary organisations and individuals being funded under the scheme of the Ministry in last three years,
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor; and
 - (d) details of action taken and utilisation status of such funds, so far?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (d) The details of voluntary organisations and individuals being funded under the schemes and funds released by the Ministry and utilised during last three years are as below:

Schemes	Voluntary Organisations	Fund Released (₹ in cr.)	Fund Utilised (₹ in cr.)
Nai Manzil	87	335.79	304. 49
Seekho Aur Kamao	280	660.00	579.94
USTTAD	122	72.83	72.83
Free Coaching	213	167.00	130.20
Nai Roshani	964	45.00	43.77
Jio Parsi Scheme	1	9.00	8.54